

WELSPUN LIVING LIMITED

Registered Office: Welspun City, Village Versamedi, Taluka Anjar, Kutch – 370110, Gujarat, India

Corporate Office: Welspun House, 6th Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013

Contact Person: Ms. Shraddha Popat, Company Secretary & Compliance Officer

Tel.: +91 22 6613 6000 • Email: companysecretary_wll@welspun.com

Website: www.welspunliving.com • Corporate Identification Number: L17110GJ1985PLC033271

POST BUY-BACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF ELIGIBLE SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF WELSPUN LIVING LIMITED

This post buy-back public announcement (the "Post Buy-back Public Announcement") is being made pursuant to the provisions of Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (the "Buy-back Regulations"). This Post Buy-back Public Announcement should be read in conjunction with the public announcement dated Monday, May 18, 2026 which was published on Tuesday, May 19, 2026 (the "Public Announcement") and the letter of offer dated Monday, May 25, 2026 (the "Letter of Offer") in connection with the Buy-back. The terms used but not defined in this Post Buy-back Public Announcement shall have the same meaning as assigned to such terms in the Public Announcement and the Letter of Offer.

1. THE BUY-BACK

- 1.1 Welspun Living Limited (the "Company") had announced the Buy-back of up to 1,44,00,000 (One Crore Forty Four Lakhs) fully paid-up equity shares of face value of ₹1 each ("Equity Shares") from the eligible shareholders holding Equity Shares as on the Record Date (i.e. Friday, May 22, 2026), on a proportionate basis, through the "Tender Offer" route at a price of ₹175 (Rupees One Hundred Seventy Five only) per Equity Share for an aggregate amount not exceeding ₹252,00,00,000/- (Rupees Two Hundred and Fifty Two Crores only) excluding Transaction Costs ("Maximum Buy-back Size"). The Maximum Buy-back Size represented 6.52% and 5.65% of the aggregate of the fully paid-up Equity Share capital and free reserves (including securities premium), as per the latest audited standalone and consolidated financial statements of the Company for the financial year ended March 31, 2026, respectively.
- 1.2 The Company had adopted the 'Tender Offer' route for the purpose of Buy-back. The Buy-back was implemented in accordance with the "Mechanism for acquisition of shares through Stock Exchanges" specified by SEBI in the circular bearing number CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular bearing number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023. The Company had taken acquisition window of the National Stock Exchange of India Limited ("NSE") for facilitating tendering of Equity Shares under the Buy-back. Accordingly, for the purposes of the Buy-back, NSE was the designated stock exchange.
- 1.3 The tendering period for Buy-back opened on Friday, May 29, 2026 and closed on Thursday, June 4, 2026.

2. DETAILS OF BUY-BACK

- 2.1 The total number of Equity Shares bought back under the Buy-back are 144,00,000 (One Crore Forty Four Lakhs) Equity Shares at a price of ₹175 (Rupees One Hundred and Seventy Five only) per Equity Share.
- 2.2 The total amount utilized for the Buy-back of Equity Shares is ₹252,00,00,000/- (Rupees Two Hundred and Fifty Two Crores only) excluding Transaction Costs.
- 2.3 The Registrar to the Buy-back i.e. MUG Intime India Private Limited (Formerly Link Intime India Private Limited) (the "Registrar") considered 22,108 valid bids for 10,67,42,298 (Ten Crores Sixty Seven Lakhs Forty Two Thousand Two Hundred Ninety Eight) Equity Shares in response to the Buy-back. The details of valid bids received by the Registrar in the Buy-back are as follows:

Category of Investor	No. of Equity Shares reserved in the Buy-back	No. of Valid Bids	Total Equity Shares Validly Tendered	Response (No. of Times)	No. of Equity Shares Accepted
Reserved Category for Small Shareholders	21,60,000	19,967	54,63,037	2.53	21,60,000
General Category	1,22,40,000	2,141	10,12,79,261	8.27	1,22,40,000
Total	1,44,00,000	22,108	10,67,42,298	7.41	1,44,00,000

- 2.4 All valid bids have been considered for the purpose of Acceptance in accordance with the Buy-back Regulations, Public Announcement and the Letter of Offer. The communication of acceptance/ rejection has been dispatched (through e-mail and/ or physical mode) by the Registrar to the Buy-back to respective Shareholders on Thursday, June 11, 2026.
- 2.5 The settlement of all valid bids was completed by the Clearing Corporation on Thursday, June 11, 2026. For the Equity Shares accepted under the Buy-back, the Eligible Shareholders were paid out in their settlement bank account from the Clearing Corporation. If Eligible Shareholders' bank account details were not available or if the funds transfer instruction were rejected by RBI/the concerned bank, due to any reason, then such funds were transferred to the concerned Shareholders' Broker settlement account for onward transfer to such Eligible Shareholders holding Equity Shares in dematerialized form.
- 2.6 The Equity Shares accepted under the Buy-back have been transferred to the Company's demat escrow account. The unaccepted Demat Shares have been unblocked in the account of respective Eligible Shareholders by NSE Clearing Limited on Thursday, June 11, 2026.
- 2.7 The extinguishment of 1,44,00,000 (One Crore Forty Four Lakhs) Equity Shares accepted under the Buy-back is currently under process and shall be completed by Monday, June 22, 2026 in accordance with the Buy-back Regulations.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

- 3.1 The capital structure of the Company, pre and post Buy-back is as under:

(Equity Shares have a face value of ₹ 1 each)

Particulars	Pre Buy-back		Post Buy-back*	
	No. of Equity Shares	Amount (₹ in Crores)	No. of Equity Shares	Amount (₹ in Crores)
Authorized share capital	4,17,78,56,070	417.79	4,17,78,56,070	417.79
Issued, subscribed and fully paid-up share capital	95,91,52,514	95.91	94,47,52,514	94.48

* Subject to extinguishment of 1,44,00,000 Equity Shares accepted in Buy-back

- 3.2. The details of the Shareholders / beneficial owners from whom Equity Shares exceeding 1% of the total Equity Shares bought back have been accepted for Buy-back:

Sr. No.	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buy Back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of the total post Buy Back Equity Share capital of the Company
1	BALKRISHAN GOENKA TRUSTEE OF WELSPUN GROUP MASTER TRUST	83,90,785	58.27%	0.89%
2	SBI LIFE INSURANCE CO. LTD	5,12,700	3.56%	0.05%
3	QUANT MUTUAL FUND MULTIPLE SCHEME	4,26,575	2.96%	0.05%
4	AKASH BHANSHALI	4,21,129	2.92%	0.04%
5	LICI ASM NON PAR	3,44,211	2.39%	0.04%
6	BLUE DAIMOND PROPERTIES PVT LTD	2,52,402	1.75%	0.03%
7	AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED	1,81,774	1.26%	0.02%
8	GOVERNMENT PENSION FUND GLOBAL	1,76,703	1.23%	0.02%

- 3.3. The shareholding pattern of the Company pre-Buy-back (as on Record Date i.e. Friday, May 22, 2026) and post Buy-back, is as under:

Particulars	Pre Buy-back as on Record Date i.e. Friday, May 22, 2026		Post Buy-back*	
	No. of Equity Shares	% of the existing equity share capital	No. of Equity Shares	% of the post Buy-back equity share capital
Promoters and Persons Acting in Concert ("PAC")	63,53,49,495	66.24	62,69,39,496	66.36
Foreign Investors (OCBs/FIIs/NRIs/ Non-residents/Non-domestic companies)	5,29,52,352	5.52	31,78,13,018	34.64
Indian Financial Institutions/ Banks/ Mutual Funds/Govt. Companies	10,64,59,961	11.10		
Public including other Bodies Corporate	16,43,90,706	17.14		
Total	95,91,52,514	100.00	94,47,52,514	100.00

* Subject to extinguishment of 1,44,00,000 Equity Shares accepted in the Buy-back

4. MANAGER TO THE BUY-BACK OFFER**DAM Capital Advisors Limited**

Altimus 2202, Level 22, Pandurang Budhkar Marg, Worli, Mumbai 400 018, Maharashtra, India

Tel: +91 22 4202 2500

E-mail: wll.buyback2026@damcapital.in

Website: www.damcapital.in

Contact Person: Chandresh Sharma/ Puneet Agnihotri

SEBI Registration Number: MB/INM000011336

Validity Period: Permanent

CIN: L99999MH1993PLC071865

5. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the Buy-back Regulations, the Board of Directors of the Company accept full responsibility for the information contained in this Post Buy-back Public Announcement and confirm that the information in this Post Buy-back Public Announcement contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Welspun Living Limited

Sd/-

Sd/-

Sd/-

Dipali Goenka
Managing Director & CEO
DIN: 00007199

Rajesh Mandawewala
Executive Vice Chairman - Whole-time Director
DIN: 00007179

Shraddha Popat
Company Secretary
Membership Number ACS: 54561

Date : June 11, 2026

Place : Mumbai